

Rajya Sabha do agree to nominate one member from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee *vice* Shri Sunil Basu Ray who ceased to be a Member of the Rajya Sabha on his retirement and do proceed to elect in such manner as the Chairman may direct, one Member from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri M.A. Baby, Member, Rajya Sabha has been duly elected to the said Committee.

13.02¾ hrs.

FINANCIAL COMMITTEES (1992-93)—A  
REVIEW

[English]

SECRETARY-GENERAL: Sir, I beg to lay on the Table a copy each of the Hindi and English versions of the "Financial Committees (1992-93)—A Review".

13.03 hrs.

SUPPLEMENTARY DEMANDS FOR  
GRANTS (GENERAL)—1993-94

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, on behalf of Shri M.V. Chandrasekhar Murthy, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1993-94.

[Placed in Library. See No. LT-4304A/93]

13.03¼ hrs.

DEMANDS FOR EXCESS GRANTS  
(GENERAL)—1989-90

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, on behalf of Shri M.V. Chandrasekhar Murthy, I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 1989-90.

[Placed in Library. See No. LT-4304B/93]

[English]

MR. DEPUTY SPEAKER: Shall we take up matters under rule 377?

SHRI RAM NAIK (Bombay North): Sir, I have a point of order. On 13th August, when the List of Business was circulated to us, in addition to the ordinance and Bill on Oil and Natural Gas Commission, the Public Premises (Eviction) Act was shown to be discussed first and then the Supplementary Demands were to be taken up and then the Legal Services Bill was to be taken up. But in today's List of Business, the Public Premises Bill has been taken away. Suddenly we are required to start discussion on the Supplementary Demands. You can imagine the problem which we will be facing. Our speakers or speakers from various parties have to be briefed that they have to speak on the Supplementary Demands. Suddenly, if the order is changed, it becomes very difficult to coordinate.

So, I demand that such changes should not be made. Once you show it on the agenda, it should not be changed. If things are changed like that, who will take care of the Public Premises Bill? This Bill has been pending for the last two sessions. I demand that this should not be changed often. We come here and off-hand we are to discuss the Supplementary Demands. Supplementary Demands of five States are to be discussed. How it can come up suddenly?

You should take care of the feelings of the people who want to participate. The debate has